

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

40. CA 392/2022 CA 395/2022 CA 349/2022 CA 410/2022 CA 453/2022 CA
634/2022 in CP/139(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- CA 392/2022 Sunila Sharad Vaknalli Vs. Jayant Vaknalli
CA 395/2022 Sunila Sharad Vaknalli Vs. Medisynth Chemicals Pvt Ltd
CA 410/2022 Jayant Vaknalli Vs. Sunila Sharad Vaknalli
CA 453/2022 Jayant Vaknalli Vs. Sunila Sharad Vaknalli
CA 634/2022 Jayant Vaknalli Vs. Sunila Sharad Vaknalli
IN THE MATTER OF
Sunila Sharad Vaknalli
V/s
Medisynth Chemicals Pvt Ltd

Section: Rule 11 of NCLT, Sec 425 241-242 of Companies Act, 2013

ORDER

CA 392 of 2022

For the Applicant : Adv. Gargi Patil a/w Yashowardhan Dixit

List this matter for final hearing on **23.09.2024**.

CA 395 of 2022

For the Applicant : Adv. Gargi Patil a/w Yashowardhan Dixit

Counsel appearing for the applicant seeks time to file rejoinder in the present Applicant.

Let rejoinder, if any, be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **23.09.2024**.

CA 349 of 2022

For the Applicant : Counsel appeared online but did not mark appearance

List this matter for final hearing on **23.09.2024**.

CA 410 of 2022

For the Applicant : Counsel appeared online but did not mark appearance

List this matter for final hearing on **23.09.2024**.

CA 453 of 2022

For the Applicant : Counsel appeared online but did not mark appearance

List this matter for final hearing on **23.09.2024**.

CA 634 of 2022

For the Applicant : Counsel appeared online but did not mark appearance

For the Respondent : Adv. Gargi Patil a/w Yashowardhan Dixit

Counsel appearing for the Respondent seeks time to file reply. Let reply, if any, on behalf of the Respondent be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. Further rejoinder, if any, on behalf of the Applicant shall also be filed well before the next date of hearing by serving an advance copy on the other side. List this matter for the final hearing on **23.09.2024**.

CP 139 (MB) 2022

For the Petitioner : Adv. Gargi Patil a/w Yashowardhan Dixit
For the Respondent nos. 2 to 7 : Sr. Adv. Ashish Kamat a/w Aafreen Noor
and Radhika Kulkarni

By consent of parties list this matter for final hearing on **23.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)